

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:205  
ANSWERED ON:05.08.2013  
VIOLATIONS OF FACTORIES ACT  
Khaire Shri Chandrakant Bhaurao

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) the details of violation of section 51 of Factories? Act, 1948 which states that `no adult workers shall! be required or allowed to work in a factory for more than 48 hours in a week`, during each of the last three years and the current year, State-wise; and

(b) the details of persons found guilty for the above violation during said period, State-wise along with the action taken against the violators?

**Answer**

MINISTER OF STATE IFOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): As per the information received from Chief Inspector of Factories of the State Governments and Union Territories through Directorate General Factory Advice Service arid Labour Institutes (DGIFASLI), the State-wise details of violations of Section 51 (Weekly hours] by the factories registered under the Factories Ad.;, 1948 and actions taken by the resipective State Factories Directorates under the State Government is given at Annexure-I,